

PUBLIC NOTICE

It is hereby informed to the Public at large that Our Client Juliben Jayeshbhai Pansuria and jayeshkumar S Pansuria are owner of Property sited at Block/R S No. 95 Old R S No. 120 T P No. 3 F P No. 9 Addressing Area 2732.00 Sq. Mt. In which it is constructed in the name and style of Life Arena Paiksee Tower B Flat No. 301/A Addressing Area 26.30 Sq. Mt. and Balcony Area 3.51 Sq. Mt. and other common undivided Area 18.25 Sq. Mt. and Flat No. 301/B Addressing Area 25.61 Sq. Mt. and Balcony Area 2.05 Sq. Mt. and other common undivided Area 17.25 Sq. Mt. and Flat No. 301 Addressing Area 51.91 Sq. Mt. and Balcony Area 5.56 Sq. Mt. and other common undivided Area 35.50 Sq. Mt. of Moje Sevasi Ta. and Dist. Vadodara. And agreed to take a Loan from Bank and Mortgage the said Property. But for the said Property there are earlier two Registered Documents 1 Agreement to Sale executed by Saral Developers a Partnership Firm in favour of Kachchhi Pratul Parbatbhai vide Registered Serial No. 5472 Dated 9/6/2016 and another Cancellation of Agreement to Sale by Saral Developers a Partnership Firm in favour of Kachchhi Pratul Parbatbhai vide Registered Serial No. 2058 Dated 26/2/2018 and both the said documents are loss / misplaced and cannot found. If any Banks, Financial Institutions or anyone else have any charge, lien, mortgage etc in respect of the said Property are hereby invited to submit their claims / objections, if any along with their documentary evidence through Registered Post within 7 days from date of Public Notice otherwise presumed that there is no claim / objections and than Title Clearance Certificate will be issued. Date 25/3/2024

Shop No. 1 Dhanush Shopping Centre, Opp D Mart, Wagdhodia Road, Vadodara -390025 Mo. No. 9664833567

Komalben M. Sharma
(Advocate)

NOTICE
TATA ELXSI LTD.

Reg. Office : TATA Elxsi Limited, ITPB Road, Whitefield, Bangalore 560048, India

NOTICE is hereby given that the certificates for the undermentioned securities of the company has been misplaced and the holder of the said securities has applied to the company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the company at its Registered office within 15 days from the date, else the company will proceed to issue duplicate certificates without further intimation.

Name of the Holder	Kind of Securities and face value	No. of Securities	Distinctive Numbers
Rajesh Harilal Patalia Jamnagar	Bonus Shares 7,66,500/-	100	31511779 to 31511878

- Rajesh Harilal Patalia

જાહેર નોટીસ

આથી અમે એવોકેટ પી.બી. બારોટ તે અમારા અસીલ બારોટ હિરેન્કુમાર વિઠ્ઠલભાઈ ઉ.વ.આ.પં.૦, ધંધો-વેપાર, રહે.: સંસ્કૃત એપાર્ટમેન્ટ-૨, ઘાટલાડિયા, અમદાવાદ મો.: ૯૭૧૪૪૪૩૮૦૮ની ખાસ સુચના અને ફરમાઈશથી આ જાહેર નોટીસ આપી જાહેર જનતાને જાણ કરીએ છીએ કે, અમારા અસીલ સંયુક્તા ખાતે મોજે ઘાટલાડિયાની સીનાના સ.નં. ૪૨ તથા ૪૩ ટી.પી.સ્કીમ નં. ૧ ફાળવણી પ્લોટ નં. ૭૬ની જમીનમાં આવેલ ન્યુ સિધ્ધીવિનાયક કો.ઓ.હાઉસિંગ સો.લિ., (સંસ્કૃત એપાર્ટમેન્ટ)માં આવેલ ફ્લેટ નં. એન-૧-૧, વાળી નીજાળખે આવેલ ન્યુ સિધ્ધી વિનાયક કો.ઓ.પ.હા.સો.લિ. (સંસ્કૃત એપાર્ટમેન્ટ) વાળી મિલકતનો વેચાણ અમદાવાદ-૨ (વાડજ)ના મે. સભ રજીસ્ટ્રાર સાહેબની કચેરીમાં તા. ૧૬-૫-૨૦૦૬ના રોજ અ.નં. ૫૪૪૩થી નોંધાવેલ છે. અમારા અસીલનો અસલ દસ્તાવેજ તેઓની ફાઈલમાંથી કે બેંકમાંથી ગુમ થયેલ છે અને તેની જાણ અમારા અસીલે ઘાટલાડિયા પોલીસ સ્ટેશનને કરેલ છે. સદર અસલ દસ્તાવેજ કોઈને મળી આવે તો દિન-૭માં અમારા અસીલના સરનામે મોકલશે તથા સદર દસ્તાવેજવાળી મિલકત કે દસ્તાવેજ બાબતે કોઈનો વોંધો કે તકરાર હોય તો પણ દિન-૭માં અમારા અસીલને લેખિતમાં જાણ કરશે, જેથી સદર નોટીસ આપી જાણ કરવામાં આવે છે કે, સદર અસલ દસ્તાવેજનો કોઈએ કોઈ દુરુપયોગ કરવો-કરાવવો નહી, અન્યથા દુરુપયોગ કરનાર-કરાવનાર વિરુદ્ધ અમારા અસીલે કાયદેસરની કાર્યવાહી કરવાની ફરજ પડશે. અમદાવાદ તા. ૨૩-૩-૨૦૨૪, અમારી મારફત : પી.બી. બારોટ (એવોકેટ), જામા મસ્જિદ પાસે, મહેસા ટિલ્ટીંગ, હાટડીયા રોડ, ખેરાલુ, જી. મહેસાણા.

NOTICE
Deepak Nitrite Limited.

Register Office : 2nd Floor, Fermenter House, Alembic City, Alenbice Avenue Road, Vadodara 390003, Gujrat, India.

NOTICE Inention Name of the Company Registered Office: mention Registered Office Address of the Company NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] and Jt. holder[s], if any]	Kind of Securities and face value	No. of Securities	Distinctive number[s]
Shyam P. Wadhvani	Rs. 2/- Each	250	51932391 to 51932640

Sd/-
Shyam P. Wadhvani
Add : Dharamdarshan Apartment Flat No. 9, O.T. Section, Near Dharam Darbar, Ulhasnagar-3, Thane 421002, Maharashtra

PUBLIC NOTICE

It is informed to the Public through this Notice that property being The Non-Agricultural Land Bearing Survey No. 257 admeasuring 7284 Sq. Mts. having T. P. Scheme no.72 (Tragaḍ-Zundal) containing F. P. No. 56 admeasuring 4370 Sq. Mts. of N. A. Land situated of Moje:-Tragad, Taluka:- Ghatodiya, District :- Ahmedabad and Registration Sub-District:- Ahmedabad-8 (Sola) at present owned and possessed by M/s. SHREE ASSOCIATES, a partnership firm. Further it is to be state that Original Registered Sale Deed no. 1634 dated 16-10-2012 is/are not available with them. Which is/are misplaced/lost by them and also declared said property is free from all encumbrances and title of the said property is clear and marketable.

In case anybody has any prior charge, lien or an interest of any nature in respect of the said Property and lost of above mentioned Document, should informed about such charge, lien or interest with sufficient documentary evidence regarding the same to the bellow mention address within 7 days from the date of this Notice falling which it will be construed that titles of the said property in favour of Present owner M/s. SHREE ASSOCIATES, a partnership firm is/ are absolute clear marketable and no party has any lien charge, interest or any claim of Whatsoever in the said Property which please Note. Date: 23/03/2024. Place: Ahmedabad.

By instruction of my client

Devanshi N. Shah – Advocate
Office Address: 907, Elite, B/s, ShapathHexa, Nr. Sola Bridge, Opp. Gujarat High-court, S. G. Highway, Ahmedabad-61. Ph. 079-48901907.

**बैंक ऑफ बड़ोदा**
Bank of Baroda

Baroda Branch : Shop No.G-15-16-17,Subh Plaza, Bhayyanagar, Near Madhavdeep Residency Punagam, Surat-395010 E-mail:dbpuna@bankofbaroda.co.in

POSSESSION NOTICE (For Immovable property)
(Under Rule-8(1) of Security Interest (Enforcement) Rules 2002.]

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.01.2024** calling upon the borrower/mortgagor **Mr. Ashishji Varvaji Thakor (Borrower)** and **Mrs. Shital Thakor (Co-borrower)** to repay the amount mentioned in the notice of **Rs. 12,49,996/- (Rupees Twelve Lakhs Forty Nine Thousand Nine hundred ninety six) plus Interest and other charges** within 60 days from the date of receipt of the said notice. The borrower/mortgagor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the day of **22nd day of March of the year 2024**. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount of **Rs. 12,49,996/-** plus Interest and other charges.

-DESCRIPTION OF THE IMMOVABLE PROPERTY-
All that piece and parcels of immovable property bearing Plot No 229 admeasuring 12.00 ft x 38 ft 456 sq ft i.e. 42.38 sq mtr alongwith undivided proportionate share admeasuring about 14.65 sq mtr in the land for road, C.O.P etc. also alongwith construction on ground floor and first floor standing therein in the residential society which is known and named as "KRUSHNAKUNJ SOCIETY" and the whole society is situated on the non-agriculture land bearing final plot no 120 of town planning scheme no 69 (Godadara – dindoli), Revenue Survey No 77/1 ∓ 77/3 having its block no 133 ∓ 134 total admeasuring 29037 sq mtrs of Village : Dindoli Sub District : Choryasi, Surat. Boundaries are: North: Adj. Plot 228, East: Adj. Society road, South: Adj. Plot 230, West: Adj. Plot 245.

Date : 22/03/2024 | Place : Surat Authorised Officer, BANK OF BARODA, Puna Branch, Surat.

PUBLIC NOTICE OF LOSS OF ORIGINAL TITLE DEEDS

A constructed Flat No. 101 having Built-up area Sq. Mtr. 62.20 on First Floor and adjoining terrace Sq. Mtr. 10.72 in the building known as "Yashraj" constructed upon land Sq. Mtr. 1415.27 of Plot No. 31, 32 Paiki and 38 and 39 on non-agricultural land of Revenue Survey No. 84, 75/1 of Village Raiya within the city limit of Rajkot Municipal Corporation of City Rajkot of Sub-District Rajkot of Registration District Rajkot in the state of Gujarat. The said flat including the terrace was owned by Mr. Bhupendrabhai Pratapgiri Gosal and Mrs. Hansaben Bhupendrabhai Gosal from Mr. Patapgiri Valgar Gosal and others Power of Attorney Shri Pravingiri Tulshigiri Goswami by Reg. Sale Deed Sr. No. 1862 dated 19/09/2008. The following original title deeds along with its original registration receipt are missing. Which cannot be found despite many searches.

(1) Missing Original Reg. Sale Deed Sr. No. 7572 dated 04/08/1993 (New No. 2652 dated 16/02/1998) executed by Yashraj Contractors and Builders Pvt. Ltd. through its Director Himanshubhai Shantilal Trivedi in favor of Shri Pratapgiri Valgar Gosal and others along with Registration Receipt.

The original Sale Deed and its registrations receipt have been lost or misplaced or have not been received from the original owner and all of which have not been found despite extensive searches. Hence if there is any kind of interest, right, interest, share, rate claim, maintenance right, lien, charge, mortgage/encumbrance, title, charge or governmental or semi-governmental, Bank, private firm, finance or any other person has any kind of objection or dispute regarding the missing original Sale Deed and its registration receipt of the above property, then to inform us within 15 days with written supporting evidence from the publication of this notice. After expiry of the date, no objection or right share shall be deemed to have been waived and further the certified copy obtained from the office of the Sub-Registrar shall be deemed to be the original. Any objection or dispute of any kind after the expiry of the due date will not be binding on my client which the public and interested parties should clearly note.

Dt. 24/03/2024, Place : Rajkot
Through me :-
Gaurang K. Dhruv, (Advocate)
Office. 423 - The Spire - 2, 150 Feet Ring Road, Rajkot Mo. 99797 02349

As per our knowledge & instructions **Shri Bhupendrabhai Patapagiri Gosal Mrs. Hansaben Bhupendrabhai Gosal**

NOTICE
PUBLIC NOTICE FOR LOSS OF ORIGINAL CERTIFICATE OF REGISTRATION (NBFC)

Jyot International Marketing Limited ("the Company"), a Non- banking Financial Company (NBFC) having CIN: L65910GJ1989PLC012064, registered office situated at Room No. 1, 1, Pandurang Society, Judges Bungalow Road, Bodakdev, Ahmedabad, Gujarat, 380054, is having NBFC Certificate of Registration number (COR): B.01.00425 on 16th September, 2002 issued by the office of the Reserve Bank of India (RBI) under provisions of Section 45 IA of the Reserve Bank of India Act, 1934.However, the original COR of the Company has been lost/ misplacedduring office renovation work done at the registered office of the company. Hence, the company hereby gives public notice in compliance with the RBI prudential norms, requesting the general public to return the original COR either to the Company at its registered office situated at Room No. 1, 1, Pandurang Society, Judges Bungalow Road, Bodakdev, Ahmedabad, Gujarat, 380054 or to the Manager, Department of Supervision, RBI, having office situated at 4th Floor, "Riverfront House", behind H.K. Arts College, between Gandhi & Nehru Bridge, Pujya Pramukh Swami Marg (Riverfront Road-West), Ahmedabad- 380009, if found. It is hereby cautioned that any misutilization by unscrupulous elements of the COR would attract penal provision. The Company has lodged FIR in police station and also provided Affidavit regarding loss of COR of the company. This Public Notice is also given in compliance with the RBI prudential norms for issue of 'Duplicate Certificate of Registration' to the company.

Date : 25th March, 2024
Place : Ahmedabad

On behalf of all the Board of Directors,
For Jyot International Marketing Limited
Jayesh Shah
Managing Director, DIN: 03548968

PUBLIC NOTICE

Notice is hereby given that we are investigating the title of Jaydevkumar Jayantil Thakkar as described in the schedule hereunder written in the schedule and our client had lost / misplaced original Registered Sale Deed no. 24066 dated 20.01.1991 executed by Kalubhai Mohanbhai in favour of Jaydevkumar Jayantil Thakkar along with its Registration Receipt. Jaydevkumar Jayantil Thakkar is selling the said property to (1) Vipulkumar Ramanil Yagnik and (2) Parul Vipulkumar Yagnik and they are availing financial facility against the security of the property as mentioned in schedule hereunder. All persons having any claim on or to the under mentioned property including claims by way of sale, exchange, mortgage, charge, gift, trust, partition, inheritance, possession, occupation, maintenance, lease, sub-lease, tenancy, sub-tenancy, license, lien, easement, agreement or otherwise howsoever, are hereby required to make the same known in writing with documentary evidence in support thereof, to the undersigned at Office No. 502, Tapas Elegance, Besides Swaminarayan Temple, Nr. Nehrunagar Circle, L Colony Road, Ambawadi, Ahmedabad – 380015, within 7 days from the date of publication of this notice, failing which the investigation by us shall be completed without reference to such claims, if any, and such claims, if any, shall be treated as waived and abandoned and we shall certify the title of the owner to the property described in the schedule hereafter as clear and marketable and free from all encumbrances for the purpose of to avail financial facility from Indusind Bank Ltd.

SCHEDULE ABOVE REFERRED TO
All that All that piece and parcel of the immovable property being **Flat No. 6**, on the **2nd Floor**, having area admeasuring **95 sq. yard** of the Scheme known as **"MAHALAXMI CORNER"** constructed and situated on the non-agricultural land being Sub Plot No. 1 of Final Plot No. 74 paiki in Town Planning Scheme No. 4 at Mouje Rajpur-Hirpur Taluka Maninagar in the Registration District of Ahmedabad and Sub District Ahmedabad-07 (Odhav) and is bounded as under:

East : Gallery
West : Flat No. 7
North : Road of Association
South : Flat No. 5

Ahmedabad 25/03/2024

Advocate Dhruv Joshi
Labh Law Firm
Mo. 8758571964

Office No. 502, Tapas Elegance, Besides Swaminarayan Temple, Nr. Nehrunagar Circle, L Colony Road, Ambawadi, Ahmedabad – 380015

SCHEDULE I
FORM A - PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRANSMISSIONS INTERNATIONAL INDIA PRIVATE LIMITED

1	Name of Corporate Person	Transmissions International India Private Limited
2	Date of Incorporation of Corporate Person	28/02/2012
3	Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Gujarat
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74140GJ2012FTC069209
5	Address of the Registered Office and Principal Office (If any) of Corporate Person	Survey/Block 299, 302 & 303/2, Revenue A/C No 71, Kalana Village, Sanand Taluka, Ahmedabad, Gujarat - 382110
6	Liquidation Commencement Date of Corporate Person	21st March, 2024
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Umesh Harjivandas Ved IBBI Registration No.: IBBI/IPA-002/IP-000136/2017-18/10376 Address: 304, Shoppers Plaza - V, Opp. Municipal Market, C G Road, Navrangpura, Ahmedabad- 380009 Mail ID : umesh@umeshvedcs.com Phone : 079-40326082 / 48904153 20th April, 2024
8	Last date for submission of claims	

Notice is hereby given that the **TRANSMISSIONS INTERNATIONAL INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 21st March, 2024. The stakeholders of **TRANSMISSIONS INTERNATIONAL INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 20th April, 2024 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Umesh Harjivandas Ved - Liquidator
Date : 23-03-2024 IBBI Registration No.: IBBI/IPA-002/IP-000136/2017-18/10376
Place : Ahmedabad Validity of authorization for assignment : 19/10/2024

**SMFG**
Grihashakti

Naya Asha, Naya Videsha

SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate. Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH.
Regd. Off. : Megh Towers, 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravayal, Chennai-600 095, Tamil Nadu.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of **SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.)** a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as **"SMHFC"**) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (**names mentioned below**) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **"SMHFC"** for an amount as mentioned herein under and interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
01.	LAN: 600207510213561 1. Gyaneshwar Dilip Patil 2. Sandip Dilip Patil 3. Hirabhai Dilip Patil	All That Piece & Parcel of Property Bearing Plot No. 99, Aaspas Nagar, Paiki Southern Side Admeasuring 22.29 Sq. Mtr., In Situate Survey No. 252/1-2, of Moje Dindoli, City Of Surat. > Bounded as - •East : Plot No.100; •West : Plot No. 98, •North : Plot No.99; •South : Plot No. 111.	Date : 18.12.2023 R 7,32,853.64 (Rs. Seven Lakh Thirty Two Thousand Six Hundred Fifty Three Paise Sixty Four Only) along with interest as on 11.12.2023	20.03.2024 (SYMBOLIC POSSESSION)
02.	LAN: 600239211165089 1. Suresh Rohidas Sutar 2. Bharati Suresh Suthar	All The Right, Title & Interest In Flat No. 404 Admeasuring About 35.22 Sq. Mt. Built Up & 30.56 Sq. Mt. Carpet Area Situated On The 4 th Floor Of Building No. A/8 of Shyam Vatika Constructed on Land Bearing Revenue Survey No. 289 & Its Block No. 374 Admeasuring About 8195 Sq. Mt. of Deladava Within District Surat Together With Undivided Proportionate Share in The Said Land Admeasuring About 18.70 Sq. Mt. > Bounded as - •East : ADJ Building No. A/9; •West : ADJ. Building No. A/7; •North : ADJ. Internal Road; •South : Wall of Society & Building No. A/5,	Date : 11.01.2024 R 11,09,456.06 (Rs. Eleven Lakh Nine Thousand Four Hundred Fifty Six & Paise Six Only) along with interest as on 09.01.2024	20.03.2024 (SYMBOLIC POSSESSION)

Sd/-
Authorized Officer, **SMFG INDIA HOME FINANCE COMPANY LIMITED**
(Formerly Fullerton India Home Finance Co. Ltd.)

Place : Surat, Gujarat.
Date : 20.03.2024

**बैंक ऑफ बड़ोदा**
Bank of Baroda

POSSESSION NOTICE
(For Immovable Property)

(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002) Whereas, The undersigned being the Authorised officer of **Bank of Baroda, Darbar Chokdi Branch, Omkar Residency , Suncity Road, Manjalpur, Vadodara - 390011** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice dated 12-05-2023 calling upon the Borrower **Mr. VITHAL MAHADEV AHIRE & Mrs. CHANDRABHAGA VITTHAL AHIRE**, to repay the amount mentioned in the notice being **Rs.8,08,253.63 + Rs.4,68,785.04/- = Rs.12,77,038.67/- (Rupees Twelve Lakh Seventy Seven Thousand Thirty Eight and Sixty Seven Paise only)** together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **23rd day of March of the year 2024**. The Borrower / Guarantors / Mortgagors in particular and the public, in general, is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of **Bank of Baroda** for an amount of **Rs.12,77,038.67/- (Rupees Twelve Lakh Seventy Seven Thousand Thirty Eight and Sixty Seven Paise only)** and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment. The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
All that part and parcel of the immovable property having its Built up area 41.27 Sq meters, undivided share of passage, Lift, Stair, Cabin admeasuring 8.25 Sq Meters , Total 49.52 Sq Meters at Flat No. 302, Tower- B2, Third Floor , Nataraj Township Part- 1, kasba Sayajigani, Vadodara – 390020 bearing R.S.No. 445/1 Paiki T.P.Scheme No. 66, Final Plot No. 13 paiki (old Final Plot No. 172), City Survey No. 646, its admeasuring 9398.00 Sq. Meters of Moje Vadodara Kasba – Sayajigani, District- Vadodara & Sub District- Vadodara in the name of Mrs. Chandrabhaga Vitthal Ahire The said Property is Bounded as under: On the North by : Flat No.B-2/301, On the South by : 7.50 Meters Society Road, On the East by : Lift & Common Passage, On the West by : Open Land of Final Plot number.

Place : Vadodara, Date : 23-03-2024 Authorized Officer Bank of Baroda

**बैंक ऑफ इंडिया**
Bank of India

BANK OF INDIA - KARELIBAUG BRANCH

Kutch Gurjar Seva Samaj Building, Jalarang Marg, Karelibaug, Vadodara, Gujarat-390018

APPENDIX-IV - [See rule-8(1)] POSSESSION NOTICE (for Immovable property)

Whereas, The undersigned being the Authorised Officer of **Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 03.08.2023 calling upon the borrower **Mr. Akash Tiwari and Mr. Abhishek Tiwari to repay the amount mentioned in the notice Rs. 31,35,646.49 + intt.** (contractual dues upto the date of notice) with further interest thereon @10.70% + Penal Interest p.a. with monthly rests, and all Costs, Charges And Expenses incurred by the bank, till Payment by you to **Bank of India - Karelibaug Branch** within a period of 60 days from the date of this notice to Bank of India along with incidental charges, costs etc. thereon. The borrower/s and owner of the property having failed to repay the amount, notice is hereby given to the borrower/s, owner of the property, guarantor and the public in general that the undersigned has taken **Physical Possession** of the property owned by **Mr. Akash Tiwari and Mr. Abhishek Tiwari** described herein below in exercise of powers conferred on me under Section 13(4) of the said [Act] read with Rule 8 of the said rules on this **20th day of March of the year 2024**. The owner of the property, borrower/s and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of India, Karelibaug Branch**, for an amount of **Rs. 31,35,646.49 + intt.** (contractual dues upto the date of notice) with further interest thereon @10.70% + Penal Interest p.a. with monthly rests, and all Costs, Charges and Expenses incurred by the bank, till Payment by you to **Bank of India - Karelibaug Branch** plus incidental charges, costs etc. The borrower's attention is invited to Provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Description of Immovable and Moveable Properties
All that Piece and Parcel of Equitable Mortgage of Residential Property situated at Flat No. B/704, 7th Floor of Shivam Tower of the Residential Scheme Named as "SAI SHUKAN RESIDENCY" having Super Built Up area admeasuring 1100.00 sq.ft. (Carpet Area admeasuring 750 sq.ft. & Built up area 800 sq.ft.) organized on RS.No. 402, 405, 406/1, 406/2, 407 and 408, City Survey No. 3586/1/A, "Vibhag-B" bearing Tikka No. 27/12, of Moje Village Kasba (Vibhag 1 Kasba), Registration Dist: Vadodara, Sub-District Vadodara in the name of Mr. Akash Harishankar Tiwari and Mr. Abhishek Harishankar Tiwari. Bounded: East: Flat No. B-701, West: Open space, North: Flat No. A-703, South: Flat No. B-703

Date: 20.03.2024
Place: Vadodara

Authorised Officer
Bank of India

**HDFC BANK**

HDFC Bank Ltd.

HDFC House, Nr. Mithakhali Six Road, Navrangpura, Ahmedabad. Phone : (079) 66307000

POSSESSION NOTICE

Whereas the Authorised Officer/s of **HDFC Bank Ltd.**, (erstwhile **HDFC Limited** having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc. till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)/ Legal Heir(s)/ Legal Representative(s)	Outstanding Dues Rs. As on Dt.*	Date of Demand Notice	Date of Possession Physical/ Symbolic	Description of Immovable Property(ies)/ Secured Asset(s)
(a)	(b)	(c)	(d)	(e)	(f)
1	MRS. DIPTI (Borrower) MR. VIJAY PARATE (Co-Borrower)	Rs. 18,63,488/- as on 30-Nov., 2023*	18-Dec., 2023	22-March, 2024 Symbolic Possession	FLAT-D/401, 4TH FLOOR, NAKSHATRA ASPIRE BLOCK-D, PLOT FP NO.-12, S. NO. 473, 483, TPS NO.-58, NR. RISHIT RESIDENCY, NR. NAKSHATRA HEIGHTS, NAROL, AHMEDABAD-382405.
2	MR. VIKESH SHANABHAI MAKWANA (Borrower) MRS. DHWANI VIKESHKUMAR MAKWANA (Co-Borrower)	Rs. 19,60,764/- And Rs. 1,44,213/- Respectively as on 30-Nov., 2023*	18-Dec., 2023	22-March, 2024 Symbolic Possession	FLAT-No.-A/704, 7TH FLOOR, PRATHAM HEIGHTS-BLOCK-A, S. NO. 589, 591, 599, FP-40/1, DTPS-80, OPP. KARNAVATI-3, NR. DIVINE LIFE INT'L SCHOOL, LAMBHA CROSSING, AHMEDABAD-382405.
3	MR. PRADEEPSINH V. SELOT (Borrower)	Rs. 8,42,871/- And Rs. 2,96,888/- Respectively as on 30-Nov., 2023*	18-Dec., 2023	22-March, 2024 Symbolic Possession	FLAT No.-A/201 ON 2ND FLOOR, DIVYAJVAN SMART HOMES- BLOCK A, R. S. 14/B/4, OP-9, FP-9, TP-111, BEHIND GALAXY BUSINESS PARK, NR. KATHWADA GIDC, NIKOL, AHMEDABAD-382350.
4	MR. PANKAJ KUMAR (Borrower) MRS. RITU VERMA (Co-Borrower)	Rs. 25,84,914/- as on 30-Nov., 2023*	18-Dec., 2023	22-March, 2024 Symbolic Possession	FLAT-H/404, HIRADHAN CITY-FLATS, S. NO. 259 + 268, TP NO.-69, FP NO.-29, B/H SNEH PLAZA, IOC ROAD, NEW CHANDKHEDA, AHMEDABAD-382424.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of **HDFC Bank Limited** (erstwhile **HDFC Limited** having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/ them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property (ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of **HDFC Bank Ltd.**

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Date : 23-03-2024
Place : Ahmedabad

For, **HDFC Bank Ltd.**
Sd/-
Authorised Officer

Regd. Office : **HDFC Bank Ltd. HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013.**
CIN : L65920MH1994PLC080618, Website : www.hdfcbank.com

**TPNODL**

TP NORTHERN ODISHA DISTRIBUTION LIMITED
(A Tata power and Odisha Govt. Joint Venture)

Regd. Off: Corp Office, Januganj, Remuna Golei, Balasore, Odisha-756019
CIN No.: U40106OR2021SGC035951; Website: www.tpnodl.com

NOTICE INVITING TENDER (NIT) March 25th, 2024

TP Northern Odisha Distribution Limited invites tender from eligible Bidders for the following:

Sl. No.	Tender Enquiry No.	Work Description
1	TPNODL/OT/2023-24/2500000616	RC for Housekeeping and facility management services at Jajapur, Baripada, Bhadrak, Keon

